



DOCUMENT INFORMATION

FILE NAME : Ch\_IX\_1g

VOLUME : VOL-1

CHAPTER : Chapter IX. Health

TITLE :9\_1g.Amendments to articles 24 and 25 of the Constitution  
of the World Health Organization. Geneva, 12 May 1986







WORLD HEALTH ORGANIZATION

RESOLUTION  
OF THE  
THIRTY-NINTH WORLD HEALTH ASSEMBLY  
AMENDING THE CONSTITUTION  
OF THE WORLD HEALTH ORGANIZATION  
(Articles 24 and 25)

On 12 May 1986 the Thirty-ninth World Health Assembly adopted the attached resolution amending Articles 24 and 25 of the Constitution of the World Health Organization.

IN FAITH WHEREOF we have appended our signatures hereto.

DONE at Geneva this sixteenth day of May 1986  
in two copies.

/Signed/

Z. Hamzeh, M.D.

President of the  
Thirty-ninth World Health Assembly

/Signed/

H. Mahler, M.D.

Director-General of the  
World Health Organization

ORGANISATION MONDIALE DE LA SANTE

RESOLUTION  
DE LA  
TRENTE-NEUVIEME ASSEMBLEE MONDIALE DE LA SANTE  
AMENDANT LA CONSTITUTION  
DE L'ORGANISATION MONDIALE DE LA SANTE  
(Articles 24 et 25)

Le 12 mai 1986 la Trente-Neuvième Assemblée mondiale de la Santé a adopté la résolution ci-jointe amendant les articles 24 et 25 de la Constitution de l'Organisation mondiale de la Santé.

EN FOI DE QUOI nous avons signé le présent document.

FAIT à Genève, le seize mai 1986, en deux exemplaires.

/Signé/

Z. Hamzeh, M.D.

Le Président de la  
Trente-Neuvième Assemblée  
mondiale de la Santé

/Signé/

H. Mahler, M.D.

Le Directeur général de  
l'Organisation mondiale de la Santé

The Thirty-ninth World Health Assembly,

Recalling resolution WHA38.14 concerning the number of members of the Executive Board;

Considering that the membership of the Executive Board should be increased from 31 to 32, so that the number of Members of the Western Pacific Region entitled to designate a person to serve on the Executive Board be increased to four;

1. ADOPTS the following amendments to Articles 24 and 25 of the Constitution, the texts in the Arabic, Chinese, English, French, Russian and Spanish languages being equally authentic:

La Trente-Neuvième Assemblée mondiale de la Santé,

Rappelant la résolution WHA38.14 sur le nombre des membres du Conseil exécutif;

Considérant que le nombre des membres du Conseil exécutif devrait être porté de 31 à 32 afin que le nombre des Membres de la Région du Pacifique occidental habilités à désigner une personne devant faire partie du Conseil exécutif puisse être porté à quatre;

1. ADOPTE les amendements suivants aux articles 24 et 25 de la Constitution, les textes anglais, arabe, chinois, espagnol, français et russe étant également authentiques :

ARABIC TEXT

تعديل المادتين ٢٤ و٢٥ من الدستور

" المادة ٢٤ "

يتألف المجلس من اثنين وثلاثين شخصا يعينهم مثل هذا العدد من الدول الأعضاء . وتقوم جمعية الصحة مع مراعاة التوزيع الجغرافي العادل ، بانتخاب الدول الأعضاء التي لها حق تعيين شخص للعمل عضوا في المجلس ، على أن تنتخب ثلاثة على الأقل من هذه الدول الأعضاء من كل من المنظمات الاقليمية التي أنشئت طبقا للمادة ٤٤ . وعلى كل من هذه الدول الأعضاء أن تعين للمجلس شخصا مؤهلا فنيا في ميدان الصحة ، ويجوز أن يرافقه بدلاء ومستشارون .

المادة ٢٥

تنتخب هذه الدول الأعضاء لمدة ثلاث سنوات ، ويجوز إعادة انتخابها ، على أن تكون للدولة الاضافية ، التي تنتخب من بين الأعضاء الذين ينتخبون في أول دورة لجمعية الصحة تنعقد بعد نفاذ التعديل الذي أدخل على هذا الدستور وزيد بمقتضاه عدد أعضاء المجلس من واحد وثلاثين الى اثنين وثلاثين عضوا ، مدة عضوية قصيرة الى الحد اللازم لتيسير انتخاب دولة عضو واحدة على الأقل من كل منظمة اقليمية في كل عام ."

CHINESE TEXT

组织法第二十四条和二十五条的修正

第二十四条

执行委员会由三十二个会员国各派一委员组成，卫生大会斟酌地域上公匀分配原则推选有权指派委员之会员国，但所述会员国中，至少应有三个系由根据第四十四条组成的各区域组织选举产生。各该会员国经选定后，应任命于卫生专门技术著有资望者一人供职执行委员会，执行委员得有副代表及顾问随同。

第二十五条

执行委员任期三年，得连选连任；但于在组织法关于执委会委员会由三十一人增至三十二人的修正案生效后举行的第一次卫生大会上当选的执行委员会中，应有以任期较短者，从而使嗣后每年均能由每一区域组织选出至少一名委员。”



ENGLISH TEXT

AMENDMENTS TO ARTICLES 24 AND 25 OF THE CONSTITUTION

Article 24

The Board shall consist of thirty-two persons designated by as any Members. The Health Assembly, taking into account an equitable geographical distribution, shall elect the members entitled to designate a person to serve on the Board, provided that, of such Members, not less than three shall be elected from each of the regional organizations established pursuant to Article 44. Each of these Members should appoint to the Board a person technically qualified in the field of health, who may be accompanied by alternates and advisers.

Article 25

These Members shall be elected for three years and may be re-elected, provided that of the members elected at the first session of the Health Assembly held after the coming into force of the amendment to this Constitution increasing the membership of the Board from thirty-one to thirty-two the term of office of the additional Member elected shall, insofar as may be necessary, be of such lesser duration as shall facilitate the election of at least one Member from each regional organization in each year."

FRENCH TEXT

AMENDEMENTS AUX ARTICLES 24 ET 25 DE LA CONSTITUTION

Article 24

Le Conseil est composé de trente-deux personnes, désignées par autant d'Etats Membres. L'Assemblée de la Santé choisit, compte tenu d'une répartition géographique équitable, les Etats appelés à désigner un délégué au Conseil, étant entendu qu'au moins trois de ces Membres doivent être élus parmi chacune des organisations régionales établies en application de l'article 44. Chacun de ces Etats enverra au Conseil une personnalité, techniquement qualifiée dans le domaine de la santé, qui pourra être accompagnée de suppléants et de conseillers.

Article 25

Ces Membres sont élus pour trois ans et sont rééligibles; cependant, parmi les Membres élus lors de la première session de l'Assemblée de la Santé qui suivra l'entrée en vigueur de l'amendement à la présente Constitution portant le nombre des membres du Conseil de trente et un à trente-deux, le mandat du Membre supplémentaire élu sera, s'il y a lieu, réduit d'autant qu'il le faudra pour faciliter l'élection d'au moins un Membre de chaque organisation régionale chaque année.

RUSSIAN TEXT

ПОПРАВКИ К СТАТЬЯМ 24 И 25 УСТАВА

Статья 24

Комитет состоит из тридцати двух членов по назначению такого же числа членов Организации. Принимая во внимание справедливое географическое распределение, Ассамблея здравоохранения избирает тех членов, которым предоставляется право назначить своих представителей в Комитет, причем из этих стран-членов не менее трех будут избираться от каждой из региональных организаций, учрежденных в соответствии со статьей 44. Каждый из этих членов должен назначать в Комитет представителя технически квалифицированного в области здравоохранения, которого могут сопровождать заместители и советники.

Статья 25

Эти страны-члены избираются сроком на три года и могут быть переизбраны, причем имеется в виду, что из числа стран-членов, избранных на ближайшей сессии Ассамблеи здравоохранения после вступления в силу поправки к настоящему Уставу, увеличивающей членский состав Исполкома с тридцати одного до тридцати двух, срок полномочий каждой дополнительно избранной страны-члена, по мере необходимости, может сокращаться, с тем чтобы обеспечить избрание, по крайней мере, одной страны-члена от каждой региональной организации ежегодно.

SPANISH TEXT

REFORMA DE LOS ARTICULOS 24 Y 25 DE LA CONSTITUCION

Artículo 24

El Consejo estará integrado por treinta y dos personas, designadas por igual número de Miembros. La Asamblea de la Salud, teniendo en cuenta una distribución geográfica equitativa, elegirá a los Miembros que tengan derecho a designar una persona para integrar el Consejo, quedando entendido que no podrá elegirse a menos de tres Miembros de cada una de las organizaciones regionales establecidas en cumplimiento del Artículo 44. Cada uno de los Miembros debe nombrar para el Consejo a una persona técnicamente capacitada en el campo de la salubridad, que podrá ser acompañada por suplentes y asesores.

Artículo 25

Los Miembros serán elegidos por un periodo de tres años y podrán ser reelegidos, con la salvedad de que entre los elegidos en la primera reunión que celebre la Asamblea de la Salud después de entrar en vigor la presente reforma de la Constitución, que aumenta de treinta y uno a treinta y dos el número de puestos del Consejo, la duración del mandato del Miembro suplementario se reducirá, si fuese menester, en la medida necesaria para facilitar la elección anual de un Miembro, por lo menos, de cada una de las organizaciones regionales.

2. DECIDES that two copies of this resolution shall be authenticated by the signatures of the President of the Thirty-ninth World Health Assembly and the Director-General of the World Health Organization, of which one copy shall be transmitted to the Secretary-General of the United Nations, depositary of the Constitution, and one copy retained in the archives of the World Health Organization;

3. DECIDES that the notification of acceptance of these amendments by Members in accordance with the provisions of Article 73 of the Constitution shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations, as required for acceptance of the Constitution by Article 79(b) of the Constitution.

Eleventh plenary meeting, 12 May 1986  
A39/VR/11

2. DECIDE que deux exemplaires de la présente résolution seront authentifiés par la signature du Président de la Trente-Neuvième Assemblée mondiale de la Santé et celle du Directeur général de l'Organisation mondiale de la Santé, qu'un de ces exemplaires sera transmis au Secrétaire général de l'Organisation des Nations Unies, dépositaire de la Constitution, et l'autre conservé dans les archives de l'Organisation mondiale de la Santé.

3. DECIDE que la notification d'acceptation de ces amendements par les Membres conformément aux dispositions de l'article 73 de la Constitution s'effectuera par le dépôt d'un instrument officiel entre les mains du Secrétaire général de l'Organisation des Nations Unies, comme le prévoit l'article 79 b) de la Constitution pour l'acceptation de la Constitution elle-même.

Onzième séance plénière, 12 mai 1986  
A39/VR/11

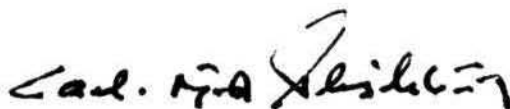


I hereby certify that the foregoing text is a true copy of the resolution adopted by the thirty-ninth World Health Assembly at its eleventh plenary meeting on 12 May 1986, amending articles 24 and 25 of the Constitution of the World Health Organization signed at New York on 22 July 1946, a duly authenticated copy of which is deposited with the Secretary-General of the United Nations.

For the Secretary-General,  
The Legal Counsel:

Je certifie que le texte qui précède est la copie conforme du texte de la résolution adoptée par la trente-neuvième Assemblée mondiale de la santé à sa onzième séance plénière le 12 mai 1986, amendant les articles 24 et 25 de la Constitution de l'Organisation mondiale de la santé signée à New York le 22 juillet 1946, résolution dont une copie dûment authentifiée est déposée auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général,  
Le Conseiller juridique :



Carl-August Fleischhauer

United Nations, New York  
4 August 1986

Organisation des Nations Unies  
New York, le 4 août 1986





Certified true copy IX.1 (g)  
Copie certifiée conforme IX.1 g)  
October 2004